

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4210
ANSWERED ON:29.08.2011
NEW COMMISSION FOR SCS
Biswal Shri Hemanand

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has received any complaints from certain sections that they have been neglected from the caste list because of differences in spelling especially in Scheduled Castes during current census;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to set up new commission to resolve the issue; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON)

(a) & (b) Castes etc. have been specified as Scheduled Castes (SCs) in relation to a State/Union Territory, in six Presidential Orders, made in exercise of powers conferred by clause(1) of Article 341 of the Constitution of India, and amended from time to time, as per clause(2) of the said Article.

As per the information provided by the Registrar General & Census Commissioner, India, the lists of SCs contained in these Presidential Orders are used in the Census and enumerators were instructed to follow the lists scrupulously for recording SC returns and that Office has not received any complaints regarding neglect in Census enumeration because of differences in spellings of SCs.

(c): No Sir.

(d): Does not arise.